

**REPORT CERTIFYING CONSTITUTION OF THE COMMITTEE OF CREDITORS  
AND  
REPORT CERTIFYING LIST OF CREDITORS**

Before the Hon'ble National Company Law Tribunal,  
Ahmedabad Bench  
Company Petition No.:- CP(IB) 260 of 2018

In the matter of :

Shree Sai Industries Pvt. Ltd.

Applicant/ Operational Creditor

Versus

Shubhmangal Exim Pvt. Ltd.

Respondent/Corporate Debtor

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*Nimai Gautam Shah*

Nimai Gautam Shah

Interim Resolution Professional

IBBI/IPA-001/IP-P00154/2017-2018/10323

Place :- Ahmedabad

Date :- 12/10/2021



**SUMMARY OF CLAIMS OF  
M/S SHUBHMANGAL EXIM PVT. LTD.**

PARTICULARS	CLAIMED AMOUNT	ADMITTED AMOUNT
	IN Rs.	IN Rs.
FINANCIAL CREDITORS	21,80,96,989	21,69,68,240
OPERATIONAL CREDITORS	0	0
OTHER CREDITORS	0	0
<b>TOTAL</b>	<b>21,80,96,989</b>	<b>21,69,68,240</b>

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Interim Resolution Professional

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Shree Sai Industries Pvt. Ltd.

Applicant/ Operational Creditor

Versus

Shubhmangal Exim Pvt. Ltd.

Respondent/Corporate Debtor

**Intimation under regulations 13 (2) (d) and 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations").**

1. The Application for the Corporate Insolvency Resolution Process ("CIRP") of Shubhmangal Exim Pvt. Ltd. ("Corporate Debtor"), filed by Shree Sai Industries Pvt. Ltd. (Operational Creditor) under Section 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, was admitted by the Hon'ble National Company Law Tribunal, Ahmedabad Bench, vide its order number CP(IB) 260 of 2018 dated 20/09/2021 ("Order"), and the undersigned was appointed as the Interim Resolution Professional ("IRP"), with direction to take all necessary actions under the provisions of the IBC.
2. It is respectfully submitted that, based on the claims received by me till 11/10/2021 and supporting documents received till 11/10/2021, the claimants mentioned in Annexure A below (enclosing report on constitution of Committee of creditors) have been found to be eligible under Section 21 of the IBC, to be a part of the committee of creditors of the Corporate Debtor ("Committee of Creditors"). I certify that for the CIRP, I have constituted this updated committee of creditors as per Section 21 of the IBC.
3. In compliance with the provisions of the IBC read with Regulation 17(1) of CIRP regulations, please find enclosed, in duplicate, a report certifying constitution of the Committee of Creditors of the Corporate Debtor. ("Annexure A").
4. In compliance with the provisions of the IBC read with Regulation 13(2)(d) of CIRP regulations, please find enclosed, the requisite list of creditors of Shubhmangal Exim Pvt. Ltd. along with relevant details. ("Annexure-B").



*Nimai Shah*

Nimai Gautam Shah

Interim Resolution Professional

IBBI/IPA-001/IP-P00154/2017-2018/10323

Place :- Ahmedabad

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Before the Hon'ble National Company Law Tribunal,  
Ahmedabad Bench

Company Petition No.:- CP(IB) 260 of 2018

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Shubhmangal Exim Pvt. Ltd.

Respondent/Corporate Debtor

### AFFIDAVIT

I, Nimai Shah, son of Gautam Shah, aged about 47 years, residing at 19, Nutan Society, Behind Suvidha Shopping Centre, Paldi, Ahmedabad 380 007, do solemnly affirm and say as follows :

1. That, I am acting as Interim Resolution Professional in respect of the corporate insolvency resolution process ("CIRP") of M/S Shubhmangal Exim Pvt. Ltd. ("Corporate Debtor"), duly appointed by this Hon'ble Tribunal vide order dated CP(IB) 260 of 2018, whereby, I was directed to take all the necessary actions under the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC").
2. That, I am filing the requisite report certifying constitution of committee of creditors in respect of CIRP of Corporate Debtor along with relevant details in accordance with the Regulation 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016.
3. That, I am filing the requisite updated list of creditors of Corporate Debtor along with relevant details in accordance with the Regulation 13(2)(d) of CIRP Regulations.

That that facts stated are based on the information documents provided by the creditors of Corporate Debtor and the Corporate Debtor itself, and are true to best of my knowledge, information and belief.



**Verification**

I above name deponent do hereby verify that the paras 1 to 3 of the instant affidavit are true and correct to my knowledge. No part of it is false and nothing material is concealed there from.

Verified at Ahmedabad on this 12<sup>th</sup> day of October, 2021 .

*Nee J Shah*  
**NIMAI GAUTAM SHAH**  
**INSOLVENCY PROFESSIONAL**  
IP Reg.No. IBBI / IPA-001 /  
IP-P00154 / 2017-18 / 10323  
**DEPONENT**





## ANNEXURE – A

### REPORT CERTIFYING CONSTITUTION OF THE COMMITTEE OF CREDITORS

1. The Application for the Corporate Insolvency Resolution Process (“CIRP”) of Shubhmangal Exim Pvt. Ltd. (“Corporate Debtor”), filed by Shree Sai Industries Pvt. Ltd. (Operational Creditor) under Section 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, was admitted by the Hon'ble National Company Law Tribunal, Ahmedabad Bench, vide its order number CP(IB) 260 of 2018 dated 20/09/2021 (“Order”), and the undersigned was appointed as the Interim Resolution Professional (“IRP”), with direction to take all necessary actions under the provisions of the IBC.
2. In compliance with the above, the undersigned made a public announcement in Form A on 27/09/2021 intimating the public regarding the initiation of CIRP, which announcement was published in following.

#### a) NEWS PAPERS :

S.No.	Region	Newspaper	Language	Date of publishing
1	Gujarat	Financial Express	English	27/09/2021
2	Gujarat	Financial Express	Gujarati	27/09/2021

- b) Was sent to Insolvency and Bankruptcy Board of India for publication on its website on 27/09/2021.
3. Through the public announcement, the undersigned invited claims from the creditors of the Corporate Debtor in the specified format and it was stated that the last date of submission of proof of claims was 09/10/2021. Till the updated date of submission of claims, the undersigned has received proof of claims from various financial creditors of the Corporate Debtor. All the financial creditors have filed their claims till 11/10/2021.
4. Post receipt of claims from the creditors, the process of verification of claims was carried out.
5. Based on the forms filed by each of the creditors/authorized representatives in accordance with the CIRP regulations and as per further/additional information furnished by them, if any, the claims filed by respective creditors have been duly verified by the undersigned and a list of creditors has been prepared accordingly.
6. Pursuant thereto, the undersigned has duly constituted and updated a committee of creditors, being Financial Creditors, in accordance with section 21(1) of IBC based on the claims received till 11/10/2021 and supporting documents received and verified till 11/10/2021. As and when any further claims are received and admitted from any person eligible to be part of this Committee of Creditors under



Section 21 of IBC read with regulation 12(3) of CIRP regulations, such person shall be included in the committee of creditors from date of admission of its claim.

7. In view of the aforesaid, I hereby, through this report certify updated constitution of the committee of creditors of Shubhmangal Exim Pvt. Ltd. which comprises of Financial Creditors, details of whom are listed out herein below:

**COMMITTEE OF CREDITORS OF THE CORPORATE DEBTOR  
M/S SHUBHMANGAL EXIM PRIVATE LIMITED**

SR.	CREDITOR'S NAME	CLAIMANT		AMOUNT CLAIMED	AMOUNT ADMITTED	% VOTING SHARE
		TYPE	RELATED			
1	BANK OF BARODA	SECURED	NO	6,01,09,692	6,01,09,692	28%
2	MAHIP INDUSTRIES LIMITED	UNSECURED	NO	6,82,87,607	6,77,99,723	31%
3	VULCAN POLYCHEM LLP	UNSECURED	NO	8,96,99,690	8,90,58,825	41%
	<b>GRAND TOTAL</b>			<b>21,80,96,989</b>	<b>21,69,68,240</b>	<b>100%</b>

**DETAILS OF SECURITY CHARGE**

SR.	CREDITOR'S NAME	CLAIMANT		SECURITY INTEREST
		TYPE	RELATED	
1	BANK OF BARODA	SECURED	NO	First and exclusive charge created on factory land and building, hypothecation of stock, book debts and moveable properties.

*Nimai Shah*

Nimai Gautam Shah

Interim Resolution Professional

IBBI/IPA-001/IP-P00154/2017-2018/10323

Place :- Ahmedabad

Date :- 12/10/2021





## ANNEXURE – B

### REPORT CERTIFYING LIST OF CREDITORS

1. That, I am acting as Interim Resolution Professional in respect of the corporate insolvency resolution process (“CIRP”) of M/S Shubhmangal Exim Pvt. Ltd. (“Corporate Debtor”), duly appointed by this Hon’ble Tribunal vide order number CP(IB) 260 of 2018, dated 20/09/2021, whereby, I was directed to take all the necessary actions under the provisions of the Insolvency and Bankruptcy Code, 2016 (“IBC”).
2. That, I am filing the requisite list of creditors of the Corporate Debtor along with the relevant details in accordance with the Regulation 13(2)(d) of the CIRP Regulations.
3. In view of the aforesaid and in compliance with Regulation 13(2)(d) of the CIRP Regulations, I hereby, through this report certify the list of creditors of Shubhmangal Exim Pvt. Ltd. , details of whom are listed out herein below:

#### A. Secured and unsecured Financial Creditors

SR.	CREDITOR'S NAME	CLAIMANT		AMOUNT CLAIMED	AMOUNT ADMITTED	% VOTING SHARE
		TYPE	RELATED			
1	BANK OF BARODA	SECURED	NO	6,01,09,692	6,01,09,692	28%
2	MAHIP INDUSTRIES LIMITED	UNSECURED	NO	6,82,87,607	6,77,99,723	31%
3	VULCAN POLYCHEM LLP	UNSECURED	NO	8,96,99,690	8,90,58,825	41%
	GRAND TOTAL			21,80,96,989	21,69,68,240	100%



### B. Operational Creditors

SR.	CREDITOR'S NAME	CLAIMANT		AMOUNT CLAIMED	AMOUNT ADMITTED
		TYPE	RELATED		
	Nil				
TOTAL - OPERATIONAL CREDITORS				Nil	Nil

### C. OTHER CREDITORS

SR.	CREDITOR'S NAME	IN INR	IN INR
**	***	AMOUNT CLAIMED	AMOUNT ADMITTED
		Nil	Nil
GRAND TOTAL ( A + B + C)		21,80,96,989	21,69,68,240

*Nimai Gautam Shah*

Nimai Gautam Shah

Interim Resolution Professional

IBBI/IPA-001/IP-P00154/2017-2018/10323

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